

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 1922 of 1995<sup>1</sup>

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New Delhi, dated this 20th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D. Anil Kumar,  
S/o late Shri K. Damodara Menon,  
R/o 557, Lodhi Road Complex,  
New Delhi. ... APPLICANT

(By Advocate: Shri A.K.Behera)

VERSUS

1. Union of India through  
the Director General,  
ITB Police,  
CGO Complex, Block-II,  
Lodhi Road,  
New Delhi-110003.
2. The Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.
3. Shri C.S.Chauhan,  
Asst. Commdt.  
Directorate General, ITBP,  
Lodhi Road,  
New Delhi-110003.
4. Shri S.C. Nayar,  
Ex-Commandant Staff (Admn.),  
C/o Director General, IBP,  
CGO Complex, Block-II,  
Lodhi Road,  
New delhi-110003. .... RESPONDENTS

(By Advocate: Departmental Representative  
Shri M.P.Sharma, Inspector (ITBP)  
on behalf of Sr. Standing Counsel  
Shri P.H. Ramchandani)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri A.K.Behera for the  
applicant and Departmental Representative  
Shri MP. Sharma, Inspector, ITBP for the  
respondents.

2. Pursuant to respondents' order dated

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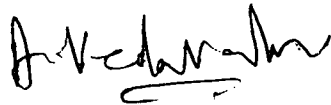
30-5-96 reinstating the applicant in service  
(copy of the order taken on record).  
Shri Behera states that the only two grievances  
that stil survives <sup>are:</sup> ~~namely~~

- (i) Back-wages from the date of applicant's dismissal dated 12.10.95 upto the date he rejoins the service.
- (ii) Regularisation of his accommodation, after dropping of the proceedings under the P.P.(E.O) Act, which had been initiated against the applicant consequent to his dismissal.


3. In so far as the grievance (i) is concerned, Departmental Representative Shri Sharma states that necessary orders will issue within one week's time. We note this assurance.

4. In so far as grievance (ii) is concerned it is open to the applicant to present a copy of the respondents' letter dated 30.5.96 before the competent authority assigned with the proceeding under the P.P.(E.O.) Act, and submit before them that consequent to his reinstatement, that competent authority may consider dropping the eviction proceeding against the applicant.

5. This O.A. is disposed of accordingly.  
No costs.



(Dr. A. VEDAVALLI)  
Member (J)



(S.R. ADIGE)  
Member (A)

/GK/